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C.A.No. 4800 OF 2001  
ITEM No.1A  
FOR JUDGMENT

Court No.10

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.4800 of 2001 @  
Petition(s) for Special Leave to Appeal (Civil) No.18025/2000

(From the judgement and order dated 08/12/1999 in HRRP 845/99  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

N.R. NARAYAN SWAMY

Petitioner (s)

VERSUS

B. FRANCIS JAGAN

Respondent (s)

Date : 31/07/2001 This matter was called on for pronouncement  
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s) Ms. Kiran Suri,Adv. (NP)

For Respondent (s) Mr. T.Raja,Adv. (NP)

O R D E R

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.SP2

Hon'ble Mr. Justice M.B. Shah pronounced the Judgment  
of the Court granting leave.

The appeal is allowed in terms of the signed Judgment  
with no order as to cost.

.SP1

(D.L. Chugh)  
Court Master

(K.K. Chadha)  
Court Master

REPORTABLE

(Signed Judgment (with stencils) is placed on the file)